



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Srinagar, the 11<sup>th</sup> October, 2019

SRO; **575** Whereas, on 14-08-2013 Police Station Kothibagh received an information through reliable sources to the effect that two unknown women on the behest of Chairperson Dukhtaran-i-Milat outfit Asiya Indrabi hoisted National Flags of Paksitan at Iron grills of Pratab Park near Bisco School with intention to instigate the people of Kashmir against the sovereignty of Union of India, the said action has encouraged and furthered agenda of banned terrorist organizations, who are working for secession of State of J&K from Union of India and its merger with Pakistan;and

2. Whereas a case FIR No. 64/2013 U/S 124-A, 13 UAP Act was registered at Police Station Kothibagh Srinagar and investigation was taken up;and

3. Whereas,during the course of investigation, on the basis of statements of witnesses, and oter evidence, the Investigating Officer established a prima-facie case against the accused lady namely Syed Asiya Indrabi W/O Ashiq Hussain Fakhtoo @ Dr. Qasim R/O 90 Feet Road, Soura Srinagar and two unknown women who could not be traced/identified under section 124-A RPC and 13 of the Unlawful Activities (Prevention) Act 1967:and and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material

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and evidence available against the accused person for her prosecution under the aforesaid provisions of law.

8. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused lady namely Syed Asiya Indrabi W/O Ashiq Hussain Fakhtoo @ Dr. Qasim R/O 90 Feet Road Soura Srinagar for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.64/2013 of P/S Kothibagh.

By order of Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government  
Home Department

No. Home/Pros/92/2019

Dated: 11.10.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-05/J/2018/12693-95 dated 22/02/2019 and. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department